

Smuggling of Antiques

4262. SHRI GEORGE FERNANDES :
DR. Y.S. RAJASEKHAR REDDY :

Will the Minister of FINANCE be pleased to state :

(a) whether the Government are aware of the large scale smuggling of antiques from India;

(b) if so, the details thereof;

(c) the number of priceless antiques together with their value smuggled to abroad; and

(d) the action taken by the Government to prevent such smuggling and to recover such antiques which have been smuggled abroad ?

THE MINISTER OF STATE IN THE MINISTRY OF

FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) and (b)
A few antiques have been stolen from the centrally protected monuments and sties during the years 1993-94 to 1996-97 (upto 31.12.96). A list showing the name of places from where the antiques have been stolen is given in the attached statement.

(c) Information is not available.

(d) Steps have been taken by the Archaeological Survey of India in concert with the customs authorities to check the theft of antiques and their smuggling by careful vigilance and intensifying checking at Customs exist points as well as strict enforcement of Antiquities and Art Treasures Act, 1972. Armed Police guards have been deployed at selected centrally protected monuments and sculpture sheds. Details of Action taken to recover smuggled antiques are being ascertained.

Statement

Name of State	Name of the Temple/monuments & Museums (under ASI) and the District	Description of the object
1	2	3
Bihar	Mahadeva Temple, Rajgir, Distt., Nalanda	One stone object (Architrave)
Karnataka	Solah Khamba mosque inside Bidar Fort, Bidar	Guilded copper finial
Madhya Pradesh	1. Vishnu Varaha Temple, Karitalai Distt. Jabalpur	Three sculptures
	2. Virateshwar Temple Sohagpur Distt. Shahdol	One sculpture of Apsara
	3. -do-	One Shivalinga
	4. -do-	Loose Stone Kalasa
Rajasthan	1. Kalyan Rajji's Temple Distt. Tunk	Stone image of Ganesha
	2. Somnath Temple at Deo Som Nath Distt. Dungarpur	Two stone sculptures (i) Apsara (ii) A bracket figure
	3. Hasrat Mata Ka Mandir Avaneri Distt. Dausa	Broken piece of black stone (foot of a deity)
Tamil Nadu	1. Siva Temple Trumbanadu Distt. Pudukkottal	Two lion Sculptures
	2. Dharmashwar Temple Manimangalam Distt. Chengalpattu, MGR	Skanda
	3. Rajgiri Fort Gingee, Distt. Villupuram-Ramaswamy Padayachiyar	Stone Ganesha
	4. Bund of the Village tank at Madarapatti Distt. Puddukkottai	Three stone sculptures

1	2	3
	5. Dharmeshwar Temple, Mainimangalam Distt. Chengalpattu	Nataraja Shivakami & Ganesha
Uttar Pradesh	1. Varaha Temple Deogarh Distt. Lalitpur	One stone varaha sculpture
	2. Model Room Residency Lucknow	One lithograph
	3. Kalingar Fort Kalingar, Distt. Banda	Two stone sculptures (Bust of Devis)
Orissa	Udayagiri, Distt. Cuttack	A head of the Buddha
Andhra Pradesh	Archl. Museum, Nagar Juna, Kondo	7 Nos. architecture stone fragments
BUA	Archl. Museum, Goa	One sliver Portugeese coin.
Madhya Pradesh	Archl. Museum, Sanchi	One copper bell & ring on the top
Westt Bengal	Hazarduari Palace Museum, Murshidabad	Two sliver plates.

Bhagwati Committee

4263. SHRI CHHITUBHAI GAMIT : Will the Minister of FINANCE be pleased to state :

(a) whether the P.N. Bhagwati Committee, appointed by the Securities and Exchange Board of India to review regulations governing corporate takeover, has proposed to define 'control' of companies

(b) if so, the details thereof; and

(c) the details of other main recommendations and suggestions submitted in its report ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) and (b) Yes, Sir. Based on the recommendations of the Justice Bhagwati Committee, the new Take-overs regulations notified by SEBI on 20th Feb., 1997 defines the terms control as follows : "Control" shall include the right to appoint majority of the directors or to control the management or policy decisions exercisable by a person or persons acting individually or in concert, directly or indirectly, including by virtue of their shareholding or managements rights or shareholders agreements or voting agreements or in any other manner.

(c) The recommendations of the Bhagwati Committee set up by SEBI to review the take-over regulations, inter alia, relate to :

- (i) definition of terms such as acquirer, persons acting in concert, control over the company, promoter etc.;
- (ii) specific circumstances under which the regulations would be inapplicable;

(iii) consolidation of holdings by existing shareholders;

(iv) creation of a graded escrow accounts,

(v) specific timeframe for various stages of take-overs;

(vi) system of filing instead of vetting of offer document by SEBI;

(vii) elaborate disclosure requirements; and

(viii) modifications in the post-take-over minimum shareholding to allow 100% acquisition by the acquirer.

[Translation]

Bank Dacoity

4264. SHRI DATTA MEGHE : Will the Minister of FINANCE be pleased to state :

(a) the number of banks where the incidents of looting and dacoity took place during 1996-97 so far, state-wise;

(b) the number of persons killed and the amount looted therein and the amount recovered; and

(c) the details of effective measures being taken-by the Government for the safety of the banks ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE SHRI M.P. VEERENDRA KUMAR) : (a) and (b) State-wise details of bank dacoities reported to Reserve Bank of India by public sector banks during 1.4.1996 to 15.3.1997 is given in the statement attached.